

IN THE NATIONAL COMPANY LAW TRIBUNAL  
"CHANDIGARH BENCH, CHANDIGARH"

CP (IB) NO. 66/Chd/Hry/2017

Under Section 9 of the Insolvency  
and Bankruptcy Code, 2016

In the matter of:

Polyvalent Digital Services Private Limited,  
128, 1st Floor, Vipul Trade Tower,  
Sector 48, Sohna Road, Gurgaon. ...Operational Creditor-Petitioner

Vs.

Bling Events Private Limited,  
Plot No. 122, Sector 44,  
Gurgaon-122001. ...Respondent-Corporate Debtor

Order delivered on: 04.09.2017.

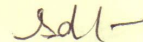
**Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)**

For the petitioner : Mr. Ashok Tyagi, Advocate for Mr. Navneet Kumar,  
Advocate.

For the respondent : None.

**ORDER (Oral)**

Learned counsel for the petitioner submits that the resolution dated 23.05.2017 of the Board of Directors of the petitioner-company attached with the petition (Annexure-1) is not proper. In view of this, the learned counsel for the petitioners seeks and is permitted to withdraw the instant petition with liberty to file fresh petition on the same cause of action. Ordered accordingly.



(Justice R.P. Nagrath)  
(Member (Judicial))

September 04, 2017

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